

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 213
IB-1070/ND/2020**

**IN THE MATTER OF:
M/s. Entertainment City Ltd.**

...PETITIONER

Vs.

M/s. Ridhika Developers Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 22.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Gauri Rishi, Ms. Srishti
Juneja, Advocates.**

For the Respondent/ Corporate-debtor :Mr. Aditya Nayyar, Advocate.

ORDER

Heard the submission made by the counsel for the operational creditor. Advocate Mr. Aditya Nayyar has appeared on behalf of the corporate debtor and offered to file Vakalatnama within three days and reply within ten days. Both the counsels have submitted that the settlement negotiations of the matter outside the Tribunal are at the advanced stage and prayed for 10 days time. Counsels are directed to file a joint application within next 10 days. Post the matter to **25.02.2021**.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**